

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1064**  
**TO BE ANSWERED ON 17<sup>TH</sup> DECEMBER, 2018**

**Under-measurement/Adulteration of Petrol**

**1064. SHRI DHARAMBIR:**

**SHRI SHARAD TRIPATHI:**

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) Whether the Government/OMCs have noticed that Government/company owned petrol pump dealers in the country including in Bhiwani district of Haryana, Delhi and Chandigarh are reportedly measuring less diesel by manipulating the machine and charge more amount to fill the petrol tank as compared to private petrol pumps in Haryana;
- (b) if so, the details thereof along with the steps taken by the Government to stop such manipulation by the Government/company owned petrol pumps owners;
- (c) the State /UT-wise samples of petrol/diesel collected to check adulteration and cases of under- measurement by petrol pumps owners reported in the country including Uttar Pradesh during last three years and the current year and the number of such samples found adulterated out of the total samples and the action taken by the Government against the defaulter companies/persons/dealers involved therein, OMCs/State/UT-wise including Uttar Pradesh; and
- (d) the steps taken by the Government to conduct regular drives/surprise checks and evolve a mechanism at national level to curb such malpractices, State/UT/OMCs –wise?

**ANSWER**

पैट्रोलियम और प्राकृतिक गैस मंत्री

(प्रधान श्री धर्मन्द्र)

**MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

- (a) to (d) : Public Sector Oil Marketing Companies (OMCs) have informed that a few instances of malpractices at Retail Outlets (ROs) have been observed during inspections. In order to curb such malpractices, regular / surprise inspections are carried out at the retail outlets by Field Officers/ Senior Officers of Oil Marketing Companies' (OMCs) throughout the country. During such inspections, random Samples are drawn from Retail Outlets and sent for testing to authorized laboratories. Surprise inspections are also carried out by mobile labs of OMCs where samples are drawn from Retail outlets and tested.

Contd....2

In established case of adulteration, appropriate stringent action is taken against the erring dealers as per the provisions of Marketing Discipline Guidelines (MDG) and Dealership Agreement subsisting between OMC and RO Dealer. OMCs are also undertaking Automation of Retail outlets to keep a track of the activities at the retail outlet. In addition to this, the Central Government has issued the Motor Sprit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 under Essential Commodities Act, 1955 which provides for punitive action against malpractices such as adulteration. State Governments are also empowered to take action against those indulging in malpractices such as adulteration of Petroleum products.

The State/UT-wise details (including in Bhiwani district of Haryana, Delhi, Chandigarh and Uttar Pradesh) of number of inspections conducted, samples drawn, action taken by OMCs in respect established cases of adulteration and short delivery by manipulation during the last 3 years and the current year (April - Sept. 2018) are given in Annexure I.

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## Annexure-I

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 1064 asked by Shri Dharambir & Shri Sharad Tripathi for answer on 17.12.2018 regarding 'Under-measurement/Adulteration of petrol'.

State/UT wise number of inspections conducted, samples drawn, action taken in respect of established cases of adulteration and short delivery by manipulation during the last 3 years (from 2015-16 to 2017-18 ) and current year 2018-19 (April - September 2018)

S.No.	States/UTs	No of Inspections	No. of samples drawn	Dealerships terminated in established cases of adulteration	Dealership terminated in established cases of under-measurement/short delivery of petrol/diesel by manipulating the dispensing unit parts / using various electronic / hi-tech methods.
1	ANDAMAN & NICOBAR	99	0	0	0
2	ANDHRA PRADESH	38269	14765	2	1
3	ARUNACHAL PRADESH	573	125	0	0
4	ASSAM	9398	3587	0	0
5	BIHAR	29969	8825	3	2
6	CHANDIGARH	889	691	0	0
7	CHATTISGARH	12501	7804	0	0
8	DADRA & NAGAR HAVELI	251	341	0	0
9	DAMAN & DIU	312	90	0	0
10	DELHI	5861	8256	0	0
11	GOA	1368	190	0	0
12	GUJARAT	34588	14157	3	20
13	HARYANA	32259	15369	3	2
14	HIMACHAL PRADESH	4914	557	0	0
15	JAMMU & KASHMIR	5003	6601	0	1
16	JHARKHAND	15814	5582	1	0
17	KARNATAKA	42497	15471	0	2
18	KERALA	23550	5861	0	0
19	LAKSHADWEEP	0	0	0	0
20	MADHYA PRADESH	38133	11765	3	3
21	MAHARASHTRA	62783	20165	2	36
22	MANIPUR	1196	493	0	0
23	MEGHALAYA	2052	385	0	0
24	MIZORAM	300	0	0	0
25	NAGALAND	418	366	0	0
26	ODISHA	20897	7764	2	2
27	PUDUCHERRY	3344	969	0	0
28	PUNJAB	40030	22047	3	3
29	RAJASTHAN	39521	17889	5	11
30	SIKKIM	442	461	0	0
31	TAMIL NADU	58549	17330	1	1
32	TELANGANA	30455	7073	2	3
33	TRIPURA	874	353	0	0
34	UTTAR PRADESH	70704	38244	2	111
35	UTTARAKHAND	6030	2040	1	0
36	WEST BENGAL	26692	15581	3	2
	<b>TOTAL</b>	<b>660535</b>	<b>271197</b>	<b>36</b>	<b>200</b>

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